

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1096(PB)/2018

IN THE MATTER OF:

State Bank of India ... Petitioner/Applicant
vs.
Action Ispat & Power Pvt Ltd ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP
Order delivered on 12.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the RP : Mr. Devansh Jain, Ms. Vasudha Chadha, Advs.
with, Ms. Maya Gupta, RP
For the Respondent : Appearance not marked

ORDER

New IA-4772/2023

Ld. Counsel Mr. Devansh Jain and Proxy Counsel Ms. Vasudha Chadha appeared through VC on behalf of the RP and submitted that the arguing counsel is not available today.

Ld. Counsel for the Applicant and also the RP are directed to remain present physically before this Tribunal on the next date of hearing.

At the request, the hearing is deferred for a physical hearing to **19.09.2023.**

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)